

DIVISION BENCH  
COURT - II

**O-202**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1634(KB)2018  
IA(I.B.C)/349(KB)2024, IA(I.B.C)/380(KB)2021,  
IA(I.B.C)/603(KB)2024, IA(I.B.C)/604(KB)2024,  
IA(I.B.C)/1986(KB)2023, IVN.P (IBC)/4(KB)2024,  
IA(I.B.C)/850(KB)2021, IA(I.B.C)/694(KB)2021,  
IA(I.B.C)/847(KB)2021, IA(I.B.C)/386(KB)2021,  
IA(I.B.C)/1424(KB)2020, IA(I.B.C)/408(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>ALLIANCE BROADBAND SERVICES PVT.LTD. VS MANTHAN BROADBAND SERVICES PVT. LTD.</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Joy Saha, Sr. Advocate ] For Successful Bidder  
Mr. Aritra Basu, Adv.  
Mr. Yash Vardhandeora, Adv.

Mr. Vivek Sibbal, Adv. ] For Liquidator  
Mrs. Manju Bhuteria, Adv.  
Mr. Rahul Auddy, Adv.  
Mr. Aditya Gooptu, Adv.

Mr. Ratnanko Banerjee, Adv. ] For Alliance Broadband Services Pvt.Ltd.  
Ms. Swapna Choubey, Adv.  
Mr. Kanishka Kejriwal, Adv.  
Ms. Ashika Daga, Adv.  
Mr. Aayush Lakhotia, Adv.

Mr. Kartik Bhalla, Adv. ] For CISCO (IA(I.B.C)/1986(KB)2023)

**ORDER**

1. Ld. Counsels for the parties present.
2. **IA(I.B.C)/349(KB)2024**
  - a) Let the copy of affidavit be served to all the parties.

b) Post this matter on 20.05.2024.

**3. IA(I.B.C)/603(KB)2024**

Ld. Counsel appearing in the matter submits that he has no instruction in this matter. Let a reply be filed by the respondent within a period of two weeks in this matter.

**4. IA(I.B.C)/604(KB)2024**

**Heard at length. Reserved for Orders.**

**5.** Post IA(I.B.C)/380(KB)2021, IA(I.B.C)/1986(KB)2023, IVN.P(IBC)/4(KB)2024, IA(I.B.C)/850(KB)2021, IA(I.B.C)/694(KB)2021, IA(I.B.C)/847(KB)2021, IA(I.B.C)/386(KB)2021, IA(I.B.C)/1424(KB)2020 and IA(I.B.C)/408(KB)2020 on **20.05.2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**